

**Clause 4—Amendment of Section 18**

Clause 4 not adopted." (17)

(ii) "In accordance with the provisions of sub-rules (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the President's Emoluments and Pension (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 13th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1993."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Supreme Court Judges (Conditions of Service) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of

Service) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1993, agreed without any amendment to the Inland Waterways Authority of India (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 18th December, 1993."

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13.39 hrs.

PRESS COUNCIL (AMENDMENT)  
BILL

**As Passed by Rajya Sabha**

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Press Council (Amendment) Bill, 1993 as passed by Rajya Sabha on the 21st December, 1993.

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13.39 1/2 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table following two Bills passed by

the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 6th December, 1993:—

(i) The Merchant Shipping (Amendment) Bill, 1993.

(ii) The Public Records Bill, 1993.

13.40 hrs.

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES

**Twenty-Seventh, Thirtieth and  
Thirty First Reports**

[*Translation*]

SHRI PARAS RAM BHARDWAJ (Sarangarh): Mr. Speaker, Sir, I beg to present a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

1. Twenty seventh Report on Action Taken by Government on the recommendations contained in the Twelfth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Welfare-Tribal Co-operative Marketing Development Federation of India Limited (TRIFED).

2. Thirtieth Report on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Welfare of Scheduled

Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Civil Aviation)—Reservation for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.

3. Thirty first Report on Action taken by Government on the recommendations contained in the Sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs-Banking Division)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Punjab National Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

13.41 hrs.

COMMITTEE ON PUBLIC  
UNDERTAKINGS

(i) **Twenty-fourth, Twenty-fifth,  
Twenty-sixth, Twenty-seventh,  
Reports, Minutes and  
Statements**

[*English*]

SHRI RAMESH CHENNITHALA (Kottayam): I beg to present the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:

(1) Twenty-fourth Report on Social Responsibilities and Public Accountability of Public Undertakings and Minutes of the sittings of the Committee relating thereto.

(2) Twenty-fifth Report on Action Taken by Government on the